

**Central Administrative Tribunal
Jammu Bench, Jammu**

T.A. No.62/2252/2020
(SWP.No.285/2011)

Dated this the 27th day of October, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd.Jamshed, Member (A)**

Habibulah Mir, S/o Ghulam Rasool Mir,
R/o Panditpora Balla, Tangmarg,
Aged 56 years. **Applicant**

(By Advocate : Mr. Jahangir Iqbal Ganai - None)

V e r s u s

1. State of Jammu and Kashmir through Secretary
to Government, Consumer Affairs, & Public
Distribution Deptt., Civil Secretariat Jammu/Jammu.
2. Director, Consumer Affairs, & Public
Distribution Deptt., Kashmir Division, Srinagar.
3. Mr.Nasrullah Malik, Assistant Director,
Consumer Affairs & Public Distribution Deptt.,
Budgam.

.....**Respondents**

(By Advocate : Mr. Rajesh Thapa, DAG)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The applicant was working as Assistant Director, Directorate of Consumer Affairs, Government of India, Jammu & Kashmir. Through an order dated 11.02.2011, he was transferred to Enforcement Section, Srinagar, on administrative grounds. The applicant filed SWP.No.285 of 2011, challenging the order of transfer. On establishment of the Central Administrative Tribunal at Jammu, SWP has since been transferred to the Tribunal and re-numbered as TA.No.2252/2020.

2. There is no representation on behalf of the Applicant. We heard Mr.Rajesh Thapa, learned Deputy Advocate General, for the Respondents.

3. The applicant challenged the order of transfer dated 11.02.2011. At the initial stage itself, the Hon'ble High Court of Jammu & Kashmir, did not feel it appropriate to pass an interim order and on the other hand issued notice in the Writ Petition on 17.02.2011. The result is that the order of transfer remained effective and 9 years have elapsed. Nothing remains at this stage to be decided.

4. The TA is, therefore, dismissed as infructuous. There shall be no orders as to costs.

(Mohd.Jamshed)
Member (A)
October 27, 2020

(Justice L. Narasimha Reddy)
Chairman

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